

FULL COURT REFERENCE

Hon'ble Acting Chief Justice S. J. Vazifdar,
Hon'ble Judges,
Hon'ble Former Judges,
Advocate Generals of Punjab & Haryana
Learned Senior Advocates and Hon'ble members of the Bar .
President & office bearers of High Court Bar Association,
My esteemed colleagues
Family members of the bereaved family
Ladies & Gentlemen

We have gathered here to remember the life journey of his Lordship Hon'ble Mr. Justice Madan Mohan Punchhi, former Chief Justice of Hon'ble Supreme Court of India and Judge of this Hon'ble High Court.

His Lordship was born on 10th of October 1933 in a family of repute. After obtaining a law degree and certificate of proficiency from Delhi University, his Lordship obtained a licence of a pleader on 7.9.1955 from Bar Council of Punjab.

His lordship started his career in the legal profession with his father at Ferozepur in the year 1955. After practicing for about 3 years at Ferozepur where he had stint of various types of work, his lordship shifted to the Hon'ble High Court of Punjab in the year 1958 and was enrolled as an Advocate with the Bar Council of Punjab on 11.9.1958.

His lordship had occasion to do civil, criminal, revenue, land tenures and writ matters at the High Court level for about 21 years. His Lordship also remained as part time lecturer in the Department of Laws of Punjab University, Chandigarh.

His lordship's hardwork, intelligence, competence knowledge, sincerity and honesty brought reward by elevating him as Addl. Judge in the Hon'ble High Court of Punjab and Haryana on 24.10.1979, where he become a permanent judge on 16.12.1982. Thereafter, his lordship was elevated as a judge of the Hon'ble Supreme Court of India on 6.10.1989 and became Chief Justice of India on 18.1.1998, from where his lordship retired on 9.10.1998.


His lordship was a distinguished Judge, his knowledge in all branches of law and his intellectual expositions of the principles of Law as well as his strong views in the administration of justice were reflected in his judgments and orders.

After retirement his Lordship was appointed as Chairman of 2nd Commission of Central State Relations which was constituted on 7.4.2007 and his tenure as Chairman of the said commission was also well-known.

His lordship left for heavenly abode on 17-6-2015. With his death, we have lost an eminent jurist whose contribution to the legal profession would always be remembered.

I, being the Chairman, on behalf of Bar Council of Punjab and Haryana and on behalf of entire legal fraternity, share & express my heartfelt condolences to the bereaved family of Hon'ble Judge and pray to the God that his soul may rest in eternal peace.

Dated:- 03-08-2015


(Rakesh Gupta)
Chairman